

[Shri Datar]

ministrative Service (Regulation of Seniority) Rules, 1954; and

- (ii) GSR. No. 251, dated the 19th April, 1958, making, certain amendment to the Indian Police Service (Regulation of Seniority) Rules, 1954. [Placed in Library. See No. LT-685/58].

#### ESTATE DUTY (DISTRIBUTION) RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (2) of section 6 of the Estate Duty and Tax on Railway Passenger Fares (Distribution) Act, 1957, a copy of the Estate Duty (Distribution) Rules, 1958, published in Notification No. S. O. 327, dated the 29th March, 1958. [Placed in Library. See No. LT-686/58].

#### CUSTOMS AND CENTRAL EXCISE DUTIES DRAWBACK (LEATHER CLOTH) RULES

Shri B. R. Bhagat: I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, and section 38 of the Central Excises and Salt Act, 1944, a copy of the Customs and Central Excise Duties Drawback (Leather Cloth) Rules, 1958 published in Notification No. GSR. 243, dated the 16th April, 1959. [Placed in Library. See No. LT-688/58].

#### NOTIFICATION UNDER SEA CUSTOMS ACT

Shri B. R. Bhagat: I beg to lay on the Table a copy of Notification No. GSR. 245, dated the 16th April, 1958, under sub-section (4) of section 43B of the Sea Customs Act, 1878. [Placed in Library. See No. LT-687/58].

#### MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:—

1. (i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 2)

Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 22nd April, 1958, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 24th April, 1958, adopted the following motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from the Rajya Sabha to the Public Accounts Committee for the period commencing on the 1st May, 1958 and ending on the 30th April, 1959:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the period commencing on the 1st May, 1958 and ending on the 30th April, 1959 and do proceed to elect, in such manner as the Chairman may direct, seven Members from among themselves to serve on the said Committee."

2. I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Wednesday, the 30th April, 1958, the Chairman declared the following Members to be duly elected to the said Committee:—

1. Rajkumari Amrit Kaur,
2. Shri Amolakh Chand,
3. Shri T. R. Deogirikar,
4. Shri S. Venkataraman,